

**IN THE CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL, CHENNAI**

**Customs Appeal No.42167 of 2013**

(Arising out of Order-in-Appeal C. Cus.No.1030/2013 dated 24.7.2013 passed by the Commissioner of Customs (Appeals), Chennai)

**M/s. Neophyll Agrisciences Pvt. Ltd.**

No. 81, Bazullah Road  
T. Nagar, Chennai – 600 017.

**Appellant**

Vs.

**Commissioner of Customs (Import)**

Custom House, No. 60, Rajaji Salai, Chennai – 600001.

**Respondent**

**APPEARANCE:**

None for the Appellant

Shri Harinder Singh Pal, AC (AR) for the Respondent

**CORAM**

**Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)**

**Hon'ble Shri M. Ajit Kumar, Member (Technical)**

Final Order No.40448/2023

Date of Hearing : 16.06.2023

Date of Decision: 16.06.2023

**Per Ms. Sulekha Beevi C. S.,**

The matter has come up for hearing as per the cause list published in the website. There is no appearance for the appellant nor any adjournment request. Notice was issued by registered post to the appellant directly. However, the same has been returned undelivered. It is presumed that the appellant is not interest in pursuing the appeal. The same is dismissed for non-prosecution in terms of Rule 20 of CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

**(M. AJIT KUMAR)**  
Member (Technical)

**(SULEKHA BEEVI C.S.)**  
Member (Judicial)